

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 182 OF 2015

Dated: **17th May, 2018**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)
Vs.
Chhattisgarh State Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Ms. Rashmi Singh
for Mr. K. Gopal Choudhary

Counsel for the Respondent(s) : Ms. Parichita Chowdhury
for Ms. Swapna Seshadri for R-1

Ms. Divya Chaturvedi for R-2

ORDER

The learned counsel Ms. Rashmi Singh appearing for the Appellant submitted that, a short adjournment in this matter may kindly be granted on the ground that the learned counsel, Mr. K. Gopal Choudhary, who is leading in the matter is unable to appear before this Tribunal today.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

List this matter for hearing on **13.08.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

js/vt